

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH : I-2 : NEW DELHI

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER

ITA Nos.1881/Del/2014
Assessment Year: 2009-10

ITA No.7329/Del/2017
Assessment Year: 2013-14

Religare Capital Markets Ltd., Vs DCIT,
2nd Floor, Tower-A, Wing-A, Circle-21(1),
Prius Global, Plot No.11, New Delhi.
A-3, 4, 5, Sector-125, Noida,
Uttar Pradesh.

PAN : AADCR5200R

(Appellant)

(Respondent)

Assessee by : Ms Somya Jain, Advocate
Revenue by : Shri Anubham Kant Garg, CIT-DR
Date of Hearing : 27.10.2020
Date of Pronouncement : 27.10.2020

ORDER

PER BENCH:

ITA No.1881/Del/2014 filed by the assessee is directed against the order dated 30th January, 2014 passed by the AO u/s 143(3) r.w. section 144C of the IT Act, 1961 for assessment year 2009-10. ITA No.7329/Del/2017 filed by the assessee is directed against the order dated 28th September, 2017 passed u/s 143(3) r.w. section 144C and section 92CA of the IT Act, 1961 for A.Y. 2013-14. For the

sake of convenience, these appeals were heard together and are being disposed of by this common order.

2. The Id. Counsel for the assessee, at the time of hearing, submitted that the assessee has opted to settle the dispute relating to the tax arrears for the above assessment years under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Considering the aforesaid situation, the captioned appeals are consigned to records and treated as dismissed.

4. However, the aforesaid is subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment years is not ultimately resolved in terms of the aforesaid Scheme, the appellants (i.e., the assessee) shall be at liberty to approach the Tribunal for reinstatement of the appeals and the Tribunal shall consider such application appropriately as per law. The Revenue has no objection with regard to the aforesaid caveat.

5. In view of the aforesaid, the appeals are consigned to record and, for statistical purposes, are treated as dismissed.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 27th October, 2020.

Sd/-
(K. NARASIMHA CHARY)
JUDICIAL MEMBER
Dated: 27th October, 2020.

Sd/-
(R.K. PANDA)
ACCOUNTANT MEMBER

dk

Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, New Delhi